

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 134 OF 2015 AND
I.A.Nos. 212 & 213 of 2015**

Dated: 5th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Spentex Industries Ltd.

...Appellant(s)

Versus

Madhya Pradesh Electricity Reg. Comm. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Ritesh Singh

Counsel for the Respondent(s): Mr. G. Umapathy for R.5

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on **12.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**